

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9403/2022

[Arising out of impugned final judgment and order dated 08-12-2021 in WA No. 422/2021 passed by the High Court of Chhatisgarh at Bilaspur]

BHARAT LAL CHANDRAKAR

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH & ORS.

Respondent(s)

(IA No. 141437/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 141438/2022 - EXEMPTION FROM FILING O.T.)

Date : 11-12-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Rauf Rahim, Sr. Adv.
Mr. Sameer Shrivastava, AOR
Mr. Ali Rahim, Adv.
Ms. Palak Mathur, Adv.

For Respondent(s) Mr. Vinayak Sharma, Adv.
Mr. Ravinder Kumar Yadav, AOR

Mr. Mukesh Kumar Maroria, AOR
Mr. Akshit Pradhan, Adv.

Mr. Ashish Aggarwal, Adv.
Ms. Ankita Sarangi, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Notice was issued in the instant case on 30th September, 2022 only for the purpose of ascertaining as to why the investigation had remained pending for such a long time.
2. It has been stated by the learned counsel for the State that after the collection of material during the course of

investigation, the Competent Authority has proposed to close the investigation on 14th June, 2024.

3. Learned counsel for the respondent/State further states that the same shall be placed before the concerned Court within one week.

4. Taking the said submission on record, we do not propose to entertain the present Special Leave petition any further.

5. It goes without saying that if any such Closer Report is filed, the petitioner shall be at liberty to file appropriate proceedings as may be permissible under the law.

6. Subject to the above, the Special Leave Petition is dismissed.

7. Pending application(s) shall stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)